

**Rajasthan Finance Act, 1963****13 of 1963****[29 April 1963]**

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**PART 1 :- PRELIMINARY**1. Short Title**PART 2 :- STAMP DUTY**2. Amendment Of Sec. 2, Rajasthan Act 14 Of 19613. Amendment Of Schedule Ii To Rajasthan Act 7 Of 1952**Rajasthan Finance Act, 1963****13 of 1963****[29 April 1963]**

An Act to give effect so the financial proposals of the State Government for the financial year 1963-64. Be it enacted by the Rajasthan State Legislature in the Fourteenth Year of the Republic of India as follows :- 1. Notification No. F. 7(13) Legal 63 dated 29.4.1963 Pub. in Raj. Gaz. Extra-ordi, Part IV-A dated 29.4.1963.

**PART 1 PRELIMINARY****1. Short Title :-**

This Act may be called the Rajasthan Finance Act, 1963.

**PART 2 STAMP DUTY****2. Amendment Of Sec. 2, Rajasthan Act 14 Of 1961 :-**

I n Sub-Sec. (1) of Sec. 2 of the Rajasthan Finance Act, 1961 (Rajasthan Act 14 of 1961), for the table, showing the rate of surcharge, the following table shall be substituted namely: -

"Amount of duty"	Rate of Surcharge
On every whole rupee	50 paise

On every whole rupee	50 paise.
On a fraction of a rupee upto 30 paise.	20 paise.
On a fraction of a rupee exceeding 30 paise but not exceeding 50 paise.	25 paise.
On a fraction of a rupee exceeding 50 paise but not exceeding 80 paise.	45 paise.
On a fraction of a rupee exceeding 80 paise.	50 paise.

Note- Sec. 2 provides for the increase of surcharge on stamp duty and Sec. 3 for increase of stamp duty. (For notes refer to the Rajasthan Financial Act 1961, ante).

### **3. Amendment Of Schedule Ii To Rajasthan Act 7 Of 1952 :-**

In Schedule I of the Indian Stamp Act, 1899 (Central Act 2 of 1899), as adapted to the State of Rajasthan by the Rajasthan Stamp Law (Adaption) Act, 1952 (Rajasthan Act 7 of 1952), for Art. 23; the following article shall be substituted, namely :-

23. Conveyance (as defined by Sec. 2(10).

Where the amount or value of the consideration for such conveyance as set forth there in does not exceed Rs. 50/-; One rupee.

where it exceeds Rs. 50/-but does not exceed Rs. 100/-;	Two rupees.
where it exceeds Rs. 100/-but does not exceed Rs. 200/-; Four rupees.	
where it exceeds Rs. 200/-but does not exceed Rs. 300/-;	Six rupees
where it exceeds Rs. 300/- but does not exceed Rs. 400/-;	Eight rupees.
where it exceeds Rs. 400/-but does not exceed Rs. 500/-;	Ten rupees.
where it exceeds Rs. 500/-but does not exceed Rs. 600/-;	Twelve rupees.
where it exceeds Rs. 600/-but does not exceed Rs. 700/-;	Fourteen rupees.
where it exceeds Rs. 700/-but does not exceed Rs. 800/-;	Sixteen rupees.
where exceeds Rs. 800/-but does not exceed Rs. 900/-;	Eighteen rupees.
where it exceeds Rs. 900/-but does not exceed Rs. 1,000/-;	Twenty rupees.
where it exceeds Rs. 1,000/-but does not exceed Rs. 10,000/- ;	
for every Rs. 500/- or part thereof in excess of Rs. 1,000/- ;	Twenty rupees.
where is exceeds Rs. 10,000/-but does not exceed Rs. 25,000/-;	
for every Rs. 500/- or part thereof in excess of Rs. 10,000/- ;	Sixteen rupees.
and for every Rs. 500/- or part thereof in excess of Rs. 25,000/-	Twenty rupees.

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